

Central Administrative Tribunal Lucknow Bench Lucknow.

C.C.P. 99/2003 IN O.A. 425/93

this, the 8th day of April, 2004.

HON'BLE SHRI S.P. ARYA MEMBER(A)

HON'BLE SHRI M.L. SAHNI MEMBER(J)

1. Om Prakash son of Suraj Prasad, resident of Lal Kunwa Bheri Mandi, Nahar Ka Kinara Hata Raghibar Dayal, Lko.
2. Mansa Ram Son of Moti, resident of C/o Virendra Km. Ist, 87-D Sleeper Ground, Alambagh, Lucknow.
3. Raj Narain Sonkar son of Kamta Prasad, resident of 55/74 Chhitinrapur Paijawan Bara Khatikiyana Lucknow.
4. Sugreeme Prasad son of Bhuwai, resident of House No. 90 Lokmanganj, Nahar Ka Kinara Charbagh, Lucknow.
5. Mohd. Nayeem son of Abdul Majeed, resident of House No. 1/111 Jauhari Gurnage, Wazid Mangil Lucknow.
6. Shambhoo Nath son of Munna Lal, resident of House No. 94/75 Nawaya Tesirigali Ganashganj, Lucknow.
7. Hari Shyam son of Chhotey Lal, resident of House No. L-10 Bold Sicklin Hindu Colony CB/Lucknow.
8. Gajraj Singh son of Ram Khelawan, resident of
9. Sabir Ahmad son of Shakat Ali, resident of C/o Mustaq Ali House No. 14 Pan Dareeba, Charbagh Lucknow.
10. Abdul Majeed son of Mehandi Hasan, resident of Raisanda Post Kivali District-Lucknow.
11. Tej Narain son of Baba Deen, resident of House No. L-49 Old Sichline Colony Lucknow.
12. William Maseh son of Sanse Meseh, 555 Ka/60 Alambagh Lucknow.
13. Sakfaraz son of Abdul Lateef, resident of Kasi colony Pandareeba, Lucknow.

Petitioners.

BY Advocate None.

Versus

1. R.R. Jahoora, General Manager, Northern Railway, Baroda House, New Delhi.
2. R.K. Bansal, D.R.M., Northern Railway, Headquarter Hazratganj, Lucknow.

.. Respondents.

BY Advocate Shri N.K. Agarwal.

ORDER (ORAL)

BY SHRI S.P. ARYA MEMBER (A)

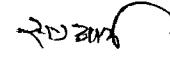
Heard. O.A. No. 425/1993 was disposed of with the following orders :-

"In view of the aforesaid position, the O.A. is disposed of with the direction to the respondents to engage applicants No. 2 to 16 as per seniority list dated 11.3.1991 as and when vacancies in C.D.O. Lucknow arise in future."

As per Counter Reply, it is specifically stated by the respondents that in compliance of the order passed by this Tribunal, no Safaiwala has been appointed under CDO Lucknow from the said list of 11.3.1991. It has categorically placed before us that no candidate has been engaged in CDO after the judgment passed, in O.A. NO: 425/1993. Annexure No. 4 to the C.C.P. also for the information from the casual labour with regard to their certificate for the purposes of regularisation. Thus, we find, there has been no wilful disobedience on the part of the respondents in compliance of the order. The C.C.P. is dismissed. Notices are discharged.


(M.L. Sahni)

M(J)


(S.P. Arya)

M(A)